

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

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**LOK SABHA**  
**UN STARRED QUESTION NO. 1649**  
**TO BE ANSWERED ON JULY 27, 2018/ SHRAVANA 5, 1940 (SAKA)**  
**NEW PENSION SCHEME**

1649. Shri Tej Pratap Singh Yadav and Shrimati Anju Bala

Will the Minister of FINANCE be pleased to state

- (a) the details of cases of family pension sanctioned, so far, under the New Pension Scheme (NPS) to the families of deceased Central Government employees;
- (b) whether family pension at the rate of old pension scheme to these family members of deceased employees has been stopped after coming into force of the NPS;
- (c) if not, the fate of those who have been receiving family pension under NPS at the rate of old pension scheme;
- (d) whether many deceased employees have left behind them only few thousand rupees as Contributory Pension Fund (CPF) with the National Securities Depository Limited; and
- (e) if so, the manner by which the Government would pay them the family pension from their CPF?

**ANSWER**

The Minister of State in the Ministry of Finance  
(Shri Shiv Pratap Shukla)

(a) to (e) As per the information provided by NSDL e-Governance Infrastructure Ltd., which is the Central Recordkeeping Agency registered by the Pension Fund Regulatory and Development Authority (PFRDA), 1095 family pension cases of Central Government employees have been processed by it as on 20th July, 2018, who are covered under National Pension System (NPS).

Further, in accordance with O.M. No. 38/41/06-P&PW (A) dated 5th May, 2009, issued by the Department of Pension and Pensioners' Welfare, benefits of pension/family pension, at par with the employees appointed before 01.01.2004, are available on death or discharge on disability/invalidation during service of a Government employee covered by the National Pension System (NPS). A provision in this regard has also been made in Regulation 6 (e) of the PFRDA (Exits and Withdrawals under National Pension System) Regulations, 2015.

The benefits of Retirement Gratuity and Death Gratuity have also been extended to all Central Government employees covered by NPS vide Department of Pension and Pensioners' Welfare's O.M. No. 7/5/2012-P&PW (F)/B dated 26.08.2016.

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